

FORM A PUBLIC ANNOUNCEMENT		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
FOR THE ATTENTION OF THE CREDITORS OF <b>BHOWMIK DYEING AND BLEACHING PRIVATE LIMITED</b>		
RELEVANT PARTICULARS		
1	Name of Corporate Debtor	<b>BHOWMIK DYEING AND BLEACHING PRIVATE LIMITED</b>
2	Date of incorporation of Corporate Debtor	12.05.2008
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata Ministry of Corporate Affairs
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24100WB2008PTC125612
5	Address of the registered office and principal office (if any) of Corporate Debtor	P-16, Motijheel Avenue, 3rd Floor, Plot - B, Kolkata - 700074, West Bengal
6	Insolvency commencement date in respect of Corporate Debtor	02.08.2019 (as per order of NCLT, Kolkata, C.P.(I.B.) No. 1717/KB/2018 dated 02.08.2019)
7	Estimated date of closure of insolvency resolution process	28.01.2020 (180 days from the Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name: Raj Singhania</b> <b>Registration No.:</b> IBBI/IPA-001/IP-P00188/2017-2018/10367
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Central Plaza, 41 B. B. Ganguly Street, 5th Floor, Room No. 5A, Kolkata - 700012 <b>Registered Email id:</b> rajsinghania_ca@yahoo.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Central Plaza, 41 B. B. Ganguly Street, 5th Floor, Room No. 5A, Kolkata - 700012 <b>Email id:</b> bdbpl.cirp@gmail.com
11	Last date for submission of claims	16.08.2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - Nil
13	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link : <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable
<p>Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of a corporate insolvency resolution process of the <b>Bhowmik Dyeing And Bleaching Private Limited</b> on <b>2nd August 2019</b>.</p> <p>The creditors of <b>Bhowmik Dyeing And Bleaching Private Limited</b> are hereby called upon to submit their claims with proof on or before <b>16th August 2019</b> to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Date : 05.08.2019 Place : Kolkata</p>		<p>Sd/- Raj Singhania Interim Resolution Professional IBBI Regn. No. : IBBI/IPA-001/IP-P00188/2017-2018/10367</p>

*Raj Singhania*

